

महिलाओं के प्रति किये गये दुर्व्यवहार के संबंध में कितने मामले दर्ज किये गये ; और

(ख) अपराधियों के विरुद्ध सरकार द्वारा क्या कार्यवाही की गई है ?

CASES REGISTERED FOR MISBEHAVIOUR BY THE FOREIGNERS IN DELHI TOWARDS INDIAN WOMEN

535. SHRI SURAJ PRASAD : Will the Minister of HOME AFFAIRS/J^~^ be pleased to state :

(a) the number of cases that have been registered for misbehaviour by the foreigners towards Indian women in the Capital during the period January-February, 1971 ; and

(b) what action has been taken by Government against the culprits ?]

गृह मंत्रालय में राज्य मंत्री (श्री के० सी० पंत) : (क) और (ख) दिल्ली पुलिस के अनुसार, जनवरी 1971 में एक मामला दर्ज किया गया था। दो अभियुक्तों को गिरफ्तार किया गया तथा इस मामले की न्यायालय में जांच हो रही है।

[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS/ गृह मंत्रालय में राज्य मंत्री (SHRI K. C. PANT) : (a) and (b) According to the Delhi Police, one case was registered in the month of January 1971. The two accused were arrested and the case is being tried in Court.]

परिवार नियोजन सम्बन्धी विज्ञापनों का प्रसारण

536. श्री सुरज प्रसाद : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगी कि :

(क) क्या सरकार का ध्यान दिनांक 2 फरवरी, 1971 के 'हिन्दुस्तान' में प्रकाशित इस आशय के समाचार की ओर दिलाया गया है कि दिल्ली से वाणिज्यिक विज्ञापनों के साथ-

साथ परिवार नियोजन सम्बन्धी जो विज्ञापन प्रसारित किए जाते थे वे अब बन्द कर दिए गए हैं ;

(ख) यदि हां, तो उसके क्या कारण हैं ; और

(ग) ऐसे प्रसारणों को पुनः आरम्भ करने के लिए सरकार ने क्या कदम उठाये हैं ?

BROADCAST OF FAMILY PLANNING ADVERTISEMENTS

536. SHRI SURAJ PRASAD : Will the Minister of INFORMATION AND BROADCASTING/सूचना और प्रसारण मंत्री be pleased to state :

(a) whether Government's attention has been drawn to the news item published in the 'Hindustan', dated the 2nd February, 1971 to the effect that the family planning advertisements which were broadcast along with Commercial advertisements from Delhi have now been discontinued ;

(b) if so, what are the reasons therefor ; and

(c) what steps have been taken by Government to resume such broadcasts ?]

सूचना और प्रसारण मंत्रालय में उप मंत्री (श्री धर्मवीर सिंह) : (क) जी, हां।

(ख) परिवार नियोजन सम्बन्धी विज्ञापनों का प्रसारण दिल्ली से बन्द नहीं किया गया है। केवल 'निरोध' सम्बन्धी विज्ञापन का प्रसारण इसकी स्क्रिप्ट में संशोधन करने के लिए 12 जनवरी, 1971 से बन्द किया गया था। इसको 7 मई 1971 से फिर से चालू कर दिया गया है।

(ग) प्रश्न नहीं उठता।

I [THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING/

सूचना और प्रसारण मंत्रालय में उप मंत्री (SHRI DHARAMVIR SINGH) : (a) Yes, Sir.

(b) Family Planning advertisements from Delhi have not been discontinued. Only an advertisement relating to 'Nirodh' wa:

withdrawn from 12th January, 1971 for revising the script. This has been reintroduced from 7th May, 1971.

(c) Does not arise.]

RISE IN EXPORTS

537. SHRI G. R. PATIL : Will the Minister of FOREIGN TRADE/विदेश व्यापार मन्त्री be pleased to state :

(a) whether it is a fact that exports have shown an upward trend during the years 1969-70, and 1970-71 ; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY

OF FOREIGN TRADE/
(SHRI A. C. GEOGRE) : (a) Yes, Sir.

(b) During 1969-70 exports including reexports amounted to Rs. 1413.2 crores which were 4.1 per cent higher than the figures for 1968-69. In 1970-71, exports (including re-exports) increased to Rs. 1530.6 crores, and were thus 8.3 per cent higher than exports during 1969-70. The commodity break up of exports for 1970-71 is not yet available for the full year.

PAKISTANI ANTI-TANK MISSILE THROWN INSIDE INDIAN TERRITORY

538. SHRI SASANKASEKHAR SANYAL : Will the Minister of HOME AFFAIRS/गृह मन्त्री be pleased to state :

(a) whether Government's attention has been drawn to the news appearing in the Bengali daily "Anandabazar Pakrika" dated the 26th April, 1971 to the effect that a ten inch anti-tank missile was said to have been thrown in Arundhatinagar within one and a half mile of Agartala although there was no explosion ; and

(b) if so, what is the reaction of the Government of India thereto and the action taken by Government in this regard ?

THE PRIME MINISTER AND MINISTER OF HOME AFFAIRS/
प्रधान मन्त्री तथा गृह मन्त्री (SHRIMATI INDIRA GANDHI) : (a) Yes, Sir. However, no such missile would appear to have been thrown into Indian territory.

(b) Does not arise.

IMPORT DUTY BY U. K. ON INDIAN TEXTILES

539. SHRI SASANKASEKHAR SANYAL : Will the Minister of FOREIGN TRADE/विदेश व्यापार मन्त्री be pleased to state :

(a) whether the imposition of import duty by U. K. on Indian textile goods poses a threat to the textile industry ;

(b) if so, the steps taken by Government to secure status *quo ante* as per previous contract between the two countries which guarantees immunity from any such imposition ; and

(c) the text of the relevant contract or the extract thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE/
विदेश व्यापार मन्त्रालय में उप मन्त्री (SHRI A. C. GEORGE) : (a) Yes, Sir.

(b) The Government of India have held both official and technical discussions with the British Government ever since the proposal to impose a new tariff on imports from the Commonwealth Preference area with effect from 1.1.1972 and to abolish quotas was announced by them. During the recent discussions held in the early part of May both at official and Ministerial level, the Indian Delegation reiterated their strong opposition to the British proposal in view of the adverse implications this would have on Indian exports of cotton textiles to the U. K. The reactions of the British Government to the points made by the Indian delegation are awaited.

(c) Relevant extracts from the Indo-U. K. Trade Agreement of 1939 are reproduced below :—

"Article 1—His Majesty's Government in the United Kingdom undertake that goods grown, produced or manufactured in India and consigned from any part of the British Empire which are now free of duty shall continue to enjoy entry free of customs duty into the United Kingdom.

"Article 2—His Majesty's Government in the United Kingdom undertake in respect of the goods the growth, produce or manufacture of India enumerated in Schedule 1 to this Agreement (e.g. cotton textiles.) that the difference between the rates of the duties of customs